

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Miscellaneous Application No.200/01055/2018

(in OA 200/305/2018)

Jabalpur, this Wednesday, the 03th day of October, 2018

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. Union of India through its Secretary, Ministry of Defence, South Block, New Delhi 110011.
2. Ordnance Factory Board, 10-A, Shaheed Khudiram Bose Road, Kolkata – 700001.
3. General Manager, Vehicle Factory Jabalpur 482009

(By Advocate – Shri S.P. Singh proxy counsel of Shri D.S. Baghel)

V e r s u s

Smt. Saroj Dahayat wife of late Dayaram Dahayat, aged about 55 years, resident of 39, Siddh baba Ward, In front of Prem Tent House, Gopal Hotel Lalmati, Jabalpur M.P. – 482001 (Mobile NO.9575111777) - Respondent/applicant

ORDER(ORAL)

By Navin Tandon, AM.

This MA has been filed for extension of time in implementing the orders of this Tribunal dated 04.05.2018 passed in OA 200/305/2018 (Annexure M/1).

2. The applicants (respondents in OA) were granted additional two months time to implement the said order of this Tribunal on 20.07.2018 vide MA No.200/00744/2018 (Annexure M/2). Now, the applicants (respondents in OA) have submitted that since the matter relates to multiple Ministries, therefore, they have prayed for further three months' time to comply the order of this Tribunal.

3. In view of the reasons assigned in the MA and in the interest of justice, we grant the applicants (respondents in OA) further three months' time from today to comply with our dated 04.05.2018 passed in OA No.200/305/2018.

4. Accordingly, MA is disposed of.

**(Ramesh Singh Thakur)
Judicial Member**

am/-

**(Navin Tandon)
Administrative Member**